

- (4) Report of the Chief Inspector of Mines on the fatal accident in Kendwadiah Colliery, Dhanbad, on the 22nd April, 1965. [Placed in Library, see No. LT-4445/65].

NOTIFICATION TO DELHI MOTOR VEHICLES RULES, 1940

The Deputy Minister in the Ministry of Information and Broadcasting (Shri C. R. Pattabhi Raman): Sir, on behalf of Shri Raj Bahadur, I beg to re-lay on the Table a copy of Notification No. F. 12(95)/62-PR(T) published in Delhi Gazette dated the 28th January, 1965, making a certain amendment to the Delhi Motor Vehicles Rules, 1940, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library, see No. LT-4280/65].

ALL INDIA SERVICES (DEATH-CUM-RETIREMENT BENEFITS) THIRD AMENDMENT RULES, ETC.

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): Sir, on behalf of Shri Hathi, I beg to re-lay on the Table:

- (1) a copy of the All India Services (Death-cum-Retirement Benefits) Third Amendment Rules, 1965, published in Notification No. G.S.R. 572 dated the 17th April, 1965, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library, see No. LT-4291/65].
- (2) to lay on the Table a copy of the Bombay Labour Welfare Board (Reconstitution) Amendment Order, 1965, published in Notification No. S.O. 1893 dated the 19th June, 1965, under sub-section (5) of Section 4 of the Inter-State Corporations Act, 1957. [Placed in Library, see No. LT-4446/65].

RAILWAY PROTECTION FORCE (AMENDMENT) RULES

रेलवे मंत्रालय में राज्य मंत्री (श्री ० राम सुभग सिंह) : रेलवे सुरक्षा बल अधिनियम 1957 की धारा 21 की उपधारा (3) के अन्तर्गत रेलवे सुरक्षा बल (संगोपन) नियम, 1965 की एक प्रति सभा-घर पर रखेंगे, जो दिनांक 1 मई, 1965 की अधिसूचना संख्या जी० ए० धारा० 655 में प्रकाशित हुए थे। [Placed in Library, see No. LT-4447/65].

ANNUAL REPORT OF HINDUSTAN AERONAUTICS LIMITED, BOMBAY

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): Sir, I beg to lay on the Table a copy of Annual Report of the Hindustan Aeronautics Limited, Bombay, for the period 16th August, 1963 to 31st March, 1964, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library, see No. LT-4448/65].

NOTIFICATIONS REGARDING KERALA PANCHAYATS (RESTRICTIONS AND CONTROL ON POWERS OF ENTRY AND INSPECTION) RULES, 1963 ETC., ETC.

The Parliamentary Secretary to the Minister of Community Development and Cooperation (Shri Shinde): Sir, on behalf of Shri B. S. Murthy, I beg to re-lay on the Table:—

- (1) a copy each of the following Notifications under sub-section (3) of section 130 of the Kerala Panchayats Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President in relation to the State of Kerala:—
 - (i) S.R.O. 2/64 published in Kerala Gazette dated the 7th January, 1964, containing the Kerala Panchayats